



।आयकर अपीलीय अधिकरण "सी" न्यायपीठ पुणेमें।
IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCHES "C" :: PUNE

**BEFORE DR.DIPAK P. RIPOTE, ACCOUNTANT
MEMBER AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER**

आयकर अपील सं. / ITA No.1961/PUN/2024

निर्धारण वर्ष / Assessment Year: 2020-21

Capgemini Technology Services India Limited (as successor of Aricent Technologies Private Limited), Plot No.14, Rajiv Gandhi Infotech Park, Hinjewadi Phase-III, MIDC, SEZ, Village Man, Taluka Mulshi, Dist. Pun, Pune – 400708. PAN: AACCT2194F	V s	Assessment Unit and Deputy Commissioner of Income Tax, Circle-1(1)(1), Pune.
Appellant/ Assessee		Respondent / Revenue

Assessee by	Shri Nikhil Pathak – AR
Revenue by	Shri Prakash L Pathade – CIT(DR)
Date of hearing	12/12/2024
Date of pronouncement	16/12/2024

आदेश/ ORDER

PER DR. DIPAK P. RIPOTE, AM:

This is an appeal filed by the assessee against the order of the Assessing Officer passed under section 143(3) r.w.s 144C(13) of the Act, for Assessment Year 2020-21 dated 23.07.2024.

**Submission of Id.AR :**

2. The Assessee filed letter dated 10.12.2024 as under :

Capgemini Technology Services India Limited
Capgemini Knowledge Park SEZ, IT3/IT4
Airoli Knowledge Park, Thane - Belapur Road
Airoli, Navi Mumbai - 400 708, Maharashtra, India
Tel.: +91 22 7144 4283 | Fax: +91 22 7141 2121
E: cgcompanysecretary.in@capgemini.com
www.capgemini.com/in-en

10 December 2024

The Hon'ble Members,
The Income-tax Appellate Tribunal,
Pune Bench 'C', 2nd floor, Maharashtra Jeevan Pradhikaran Bldg,
Pune, 411001

Respected Honours,

Re: Capgemini Technology Services India Limited ('the Appellant')
[as successor-in-interest of erstwhile Aricent Technologies Private Limited [PAN: AACCT2194F]
Assessee's Appeal Nos.: ITA 1961/PUN/2024 & ITA 1947/PUN/2024

Ref: Hearing fixed on 12 December 2024 before "C" Bench for captioned Appeals

We wish to humbly submit that the Appellant had filed physical appeal before your Honour's on 19th September, 2024 bearing ITA 1947/PUN/2024 (*Ack attached as Annexure 1*). Thereafter, the Appellant had also e-filed the appeal on 20th September, 2024 bearing ITA **1961/PUN/2024** (*Ack attached as Annexure 2*). Thereafter, the Appellant had received defect notice in the physical filed appeal which was duly responded on 30th September 2024 (*Ack attached as Annexure 3*). We further wish to submit that both the appeals are same and hence Physical filed appeal should be considered further for hearing and the e-filed appeal should be dismissed [only for academic purposes]

We pray to your Honours to kindly accede to our request and oblige.

Yours faithfully,
For **Capgemini Technology Services India Limited**
[as successor-in-interest of erstwhile Aricent Technologies Private Limited]

2.1 Hence, Id.Authorised Representative(Id.AR) requested to allow assessee to withdraw present appeal.

Submission of Id.DR :

3. On the other hand, the Id.Departmental Representative(Id.DR) of the Revenue did not object to the



contention of the assessee and has no objection if the appeal of the assessee is dismissed as withdrawn.

4. In view of the above, we permit to withdraw the appeal of the assessee. Accordingly, grounds of appeal raised by the assessee are dismissed as withdrawn.

5. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 16th December, 2024.

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

Sd/-
(DR. DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 16th Dec, 2024/ SGR*

आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.
5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, "एस एम सी" बेंच, पुणे / DR, ITAT, "SMC" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे/ITAT, Pune.